

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32283/2015

(Arising out of impugned final judgment and order dated 13-05-2015 in ITA No. 99/2015 passed by the High Court of Judicature at Allahabad)

SPICE MOBILITY LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

([FOR FINAL DISPOSAL])

Date : 06-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Kavita Jha, AOR
Ms. Kritika Kapoor, Adv.

For Respondent(s) Mr. Ritesh Kumar, Adv.
Mr. Sameer Abhyankar, Adv.
Mr. Hemant Arya, Adv.
For Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the petitioner seeking adjournment on the ground of personal difficulty of the arguing counsel.

As prayed, the matter is adjourned for one week.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER